

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH BANGALORE

DATED THIS THE 25th DAY OF MARCH 1987

Present : Hon'ble Sri Ch. Ramakrishna Rao - Member (J)

Hon'ble Sri L.H.A. Rego - Member (A)

REVIEW APPLICATION Nos 12 & 13 of 1987

Director of Census Operations  
Bangalore & anr

(Sri N. Basavaraju, Advocate)

and

Eramallappa and ors

(Sri H.S. Jois, Advocate)

These review applications came up for hearing before this Tribunal and Hon'ble Sri Ch. Ramakrishna Rao, Member (J) to-day made the following

O R D E R

In our order dated 24.10.1986 we held that the termination of the services of the applicants, who were temporary employees, by the respondents offended the principle of 'last come first go'.

The grounds urged in the application for review of our order is that the principle of 'last come first go' is not applicable to the applicants who were temporarily appointed and whose services could be terminated without any notice. It is further urged that there was no seniority list in respect of temporary appointees. These grounds were urged at

the time of hearing of the applications and we held that the principle of 'last come first go' is equally applicable in the case of temporary employees whether a seniority list is maintained or not. It is not open to the respondents i.e., the applicants seeking review, to canvas the correctness of our earlier ~~an~~ order dated 24.10.1986 since it would amount to re-hearing of the case which falls outside the scope of an application for review.

2. In the result the applications for review are dismissed.

*Chandrasekhar*

Member (J)

*AK*

Member (A)